## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1418/(MAH)/2017

CORAM:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE PARTIES: Pennar Engineered Building Systems Ltd.

Hindustan Construction Company Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

Shereya Mathur ASSOCiate

## ORDER

## C.P. No. 1418/I&BC/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present. 1.
- 2. On submission of the Petition filed by the Operational Creditor, Form No. 5 is filed on 15.09.2017.
- $\zeta$  Matter is listed for the first time. The Petition is mentioned to be admitted for further adjudication.
- On perusal it is noticed that the IRP has not been proposed. 4.
- 5. The Petitioner is directed to comply the requirement of both i.e. to intimate the next date of hearing to the Respondent debtor and place on record the Affidavit of Service. The matter is adjourned to 28.11.2017

Sd/-

Bhaskara Pantula Mohan Member (Judicial)

07.11.2017

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M.K. Shrawat Member (Judicial)